NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1456/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES:

Nuvoco Vistas Corporation Ltd.

V/s.

AB Infrabuild Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

ANOOP PATIL ABVOLATE FOR. SPORTIE DEBTOR

Perlyonka Snetty Advocate for 1/b Advaya Ligar Operational ORDER Creditor

T.C.P. No. 1456/I&BC/NCLT/MB/MAH/2017

The Learned Representative of both the sides are present. 1.

- After hearing for some time since the debt by itself is in dispute, therefore both 2. the sides are directed to place on record the respective Ledger Account Book in their Books of Accounts to ascertain the outstanding balance which is claimed as operational debt in this Petition.
- 3. The Petitioner has not proposed the name of the IRP. Hence directed to place on record the Consent Letter of the proposed IRP.
- Adjourned to **08.12.2017**. 4.

16.11.2017

aah

Sd/-M.K. Shrawat Member (Judicial)